

**MR. SPEAKER:** Taking over is different from appointing Directors. Probably for taking over, a special law may be required. I do not know if under the existing law you can take over.

**SHRI RAVINDRA VARMA:** The main question as I understand, Sir, is how to deal with the situation created by what is described as mismanagement. There are various ways of dealing with that situation. One extreme way is what the hon. referred to, i.e. taking it over totally. There are many other steps which this Government can take under the existing laws to deal with the situation of mismanagement. I was referring to them. As you said if it is a question of taking over and entrusting it to a person who is specially appointed or to a workers' cooperative etc, that is a different question. At the moment, in my earlier answer, I referred to the Chief Minister's statement as far as UP is concerned. As far as the Central Government is concerned, we are not considering such a proposal at the moment.

About the first part of the question about conciliation and its being time-consuming, I do not think this is the context in which I should make any general observation about the time-consuming nature of conciliation proceedings. Conciliation proceedings in this case are related to two things. One is to ensure the payment of wages soon, and the other is to the lifting of the lockout. The basic question of ensuring that there is no mismanagement is the second part of his question, to which I have already referred.

**SHRI CHITTA BASU:** He has not answered fully. I said that four departments are involved in this.

**MR. SPEAKER:** He has referred to it earlier.

**SHRI CHITTA BASU:** I asked about taking over the management of this company under the existing law, i.e. Industries (Development and Regulation) Act.

**MR. SPEAKER:** He says, at present they have no such proposal.

## COMMITTEE ON PUBLIC UNDERTAKINGS

### THIRTY-SEVENTH REPORT

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): I beg to present the Thirty-seventh Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eightieth Report of the Committee (Fifth Lok Sabha) on Hindustan Antibiotics Limited.

13.43 hrs.

[**DR. SURELA NAYAR** in the Chair]

## BUSINESS ADVISORY COMMITTEE

### THIRTY-SECOND REPORT

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR** (**SHRI RAVINDRA VARMA**): I beg to move:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 12th April, 1979."

**MR. CHAIRMAN:** Motion moved:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 12th April, 1979."

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): These no-day-yet

[Shri Jyotirmoy Bosu]

named motions are religiously published and I think the tenth list has come out. I do not know the serial number. I feel this system should be abolished because it is a futile exercise the members are made to do. We are sitting here from 19th February and in these two months, not one out of the list has been taken up for discussion. Why go in for this wastage of paper, stationery and printing, when there is scarcity of paper? The day never comes! I call it a graveyard of motions.

About the Jamshedpur incidents, about which there was a lot of furore in the House today, the Speaker in his wisdom said, there will be a discussion for 2 hours only. What is happening in Jamshedpur has hardly any precedent in recent years. It is mass killing of minorities and total failure of the administrative ministries. Therefore, the discussion has to last for at least six hours. We cannot skip over this sort of thing, because we are answerable to the people. Those who become ministers lose contact and touch with the people. Therefore they do not feel the pulse of the people. But we are being closely interrogated, questioned and criticised that four days have passed and nothing has happened. I would request you to kindly ask the Minister of Parliamentary Affairs, who is a very considerate man, to fix 6 hours for this debate on Jamshedpur.

**SHRI RAVINDRA VARMA:** It is for the Business Advisory Committee to decide. It can be raised there. I do not have to make any statement about it.

**SHRI G. M. BANATWALLA (Ponhal):** Madam Chairperson, I have to raise a very serious point which is agitating the minds of the members here. The Business Advisory Committee has recommended to the House to sit till 7.00 p.m. in order to find

more time to discuss the various Demands for Grants. I suggest that the House may sit—over longer than 7.00 p.m. in order to discuss in depth the anti-Muslim communal holocaust at Jamshedpur even with bombs and fire-arms.

Madam, Chairperson, we must realise that there was a pre-planned massacre of the Muslims with proper planning and with proper organisation. There has been a total and dismal failure of the administration and the police who are there. The fact that bombs and firearms were used and the fact that tension had been going on for the past more than a week, is a great indication of the snoring attitude of the Intelligence. We will have to consider all these aspects. We will have to consider the connivance of the administration and the police to this holocaust that has been perpetrated over there. Therefore, it is necessary that the House may even sit beyond 7.00 p.m. to discuss this particular thing.

Madam Chairperson, in Jamshedpur, we had a situation that calls for the dismissal of the Bihar Government. When such is the situation, the discussion that takes place here must not only be in full but must also be imminent. A suggestion has been made for a six-hour debate. I even think that a 12-hour debate is wanted on this subject. What has happened in Jamshedpur is a serious blot on democracy and secularism. And the Government that has failed, needs to be dismissed from there. When such a situation is being considered, I suggest that a 12-hour discussion should be allowed.

The responsibility of even the Central Government is very heavy.

**MR. CHAIRMAN:** Please do not go into the merits of the case.

**SHRI G. M. BANATWALLA:** The Army that was called in withdrew after merely two hours because of technicalities...

**MR. CHAIRMAN:** I cannot let you go into the merits of the case. I have noted your suggestion. Please take your seat.

**SHRI G. M. BANATWALLA:** I have to plead my case before the House.

**MR. CHAIRMAN:** You have made your case for a longer discussion; that is all. There, I say there should be a 12-hour discussion.

**SHRI HARI VISHNU KAMATH** (Hoshangabad): Chairman Madam, I rise on a point of order. Rule 289, which deals with the Report of the Business Advisory Committee, reads as follows.

"The recommendations of the Committee shall be presented to the House in the form of a report."

Then rule 290 says:

"At any time after the report has been presented to the House, a motion may be moved that the House agrees, or agrees with amendments, or disagrees with the report."

My hon. friend, Shri Banatwalla has not done any of these things.

"Provided that an amendment may be moved that the report be referred back to the Committee."

—that has not been done—

"either without limitation or with reference to any particular matter."

Nothing of these has been done. My hon friend is rightly agitated. I do not question his feelings. But this is not the time to mention all this. Let him say all he wants to say when the motion comes before the House for discussion, not now when the report of the Business Advisory Committee,

is before the House. This is totally outside the limitations imposed upon us by rules 289 and 290. That is my point of order.

**MR. CHAIRMAN:** The statement made by Shri Banatwalla is out of order. I accept the point of order of Shri Kamath. I cannot allow Shri Banatwalla to go on with his speech. He has made the suggestion. The Speaker has already given us an assurance that this matter will be discussed thoroughly.

**SHRI G. M. BANATWALLA:** When this motion is before us, I have to express my dissatisfaction...

**MR. CHAIRMAN:** I am not allowing it. The question of increasing the time for discussion will be taken up at that time. Now the question is:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 12th April, 1979."

The motion was adopted.

13.53 hrs.

#### MATTERS UNDER RULE 377

(1) LANDING FACILITIES AT GAUHATI AIRPORT AND OTHER AIRPORTS OF THE NORTH-EAST REGION

**SHRI PURNANARAYAN SINHA** (Tezpur): I want to mention the following matter of urgent public importance:

The Indian Airlines services are the only mode of quick transport between Calcutta and other parts of the North East. The demand is for flying an Air Bus directly from Delhi or via Calcutta, to carry all the air